CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL MUMBAI
REGIONAL BENCH, COURT NO. 5

EXCISE APPEAL NO. 89362 OF 2013

(Arising out of Order-in-Appeal No. BELAPUR/38/BEL-III/R-III/COMMR/KA/2013-14 dated 26.08.2013 passed by the Commissioner of Central Excise & Customs, Belapur, Navi Mumbai.)

M/s. Savair Energy Ltd.,
Plot No. A-564, TTC Industrial Area, ...Appellant
MIDC, Mahape,
Navi Mumbai-400 701.

VERSUS

Commissioner of CGST & Central Excise, Belapur ....Respondent
1st Floor, CGO Complex,
CBD Belapur, Navi Mumbai-400 614.

APPERANCE:
None for the Appellant
Shri C.S. Vinod, Supdt.,Authorised Representative for the Respondent

CORAM:
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 85887/2024

Date of Hearing: 30.08.2024
Date of Decision: 30.08.2024

PER: BENCH

None for the Appellant as has been the case on last five occasions since 27.07.2023 for which date, regular notice was also sent to the Appellant. It seems that Appellant is no more interested to pursue its appeal.

2. Learned Authorised Representative is present.

3. Having regard to the fact that Appellant is absent we dismiss the appeal for default and non-prosecution under Rule 20 of the CESTAT (Procedure) Rules, 1982.

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

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